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Report of Shri Justice C. A. Vaidialingam, Special Judge, regarding the corruption charges against the family members of the former Prime Minister (Shri Morarji Desai) and the family members of the former Home Minister (Shri Charan Singh)

THE MINISTER OF STATE IN THE \mathbf{OF} DEPARTMENT PARLIMEN-TARY AFFAIRS (SHRI SITA RAM KESRI): Sir, on behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table a copy (in Hindi) of the Report of Shri Justice C. A. Vaidialingam, Special Judge regarding the corruption charges against the family riembers of the former Prime Minister (Shri Morarji Desai) and the family members of the former Home Minister (Shri Charan Singh). [Placed in Library. See No. LT-823/80]

Report and Accounts of the Electronies Trade and Technology Development Corporation Limited, New Delhi, for the year ended the 32st July, 1979 and Related Papers.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND SPACE (SHRI C. P. N. SINGH): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:

- (i) Fifth Annual Report and Accounts of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year ended the 31st July, 1979, together with the Auditons' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Statement by Government accepting the above Report. [Placed in Library, See LT-819/80 for (i) and (ii)]

Notifications, of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms)

THE MINISTER OF STATE IN THE MINISTRY OF HOME **AFFAIRS** (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative forms), under sub-section (2) section 3 of the All India Services Act, 1951:—

- (i) G.S.R. No. 104(E), dated the 18th March, 1980, publishing the Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulation, 1980.
- (ii) G.S.R. No. 346, dated the 29th March, 1980, publishing the All India Services (Provident Fund) Amendment Rules, 1980.
- (iii) G.S.R. No. 347, dated the 29th March, 1980, publishing the Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1980.
- (iv) G.S.R. No. 348, dated the 29th March, 1980, publishing the Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1980.
- (v) G.S.R. No. 383, dated the 5th April, 1980, publishing the Indian Police Service (Pay) (Second Amendment) Rules, 1980.
- (vi) G.S.R. No. 219(E), dated the 21st April, 1980, publishing the I.A.S. (Fixation of Cadre Strength) Seventh Amendment Regulations, 1980.
- (vii) G.S.R. No. 220(E), dated the 21st April, 1980, publishing the I.A.S. (Pay) Fourth Amendment Rules, 1980.
- (viii) G.S.R. No. 221(E), dated the 21st April, 1980, publishing the Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Rules, 1980.
- (ix) G.S.R. No. 222(E), dated the 21st April, 1980, publishing the